

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.234
CP/10(AHM)2023

Proceedings under Section 212 & 213 Co. Act, 2013

IN THE MATTER OF:

Jitesh Sanmukhlal Shah

.....Applicant

V/s

Corrtch International Ltd & Ors

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren R. Dave, Adv.

For the Respondent : Mr. Ravi Pahwa, Adv.

For the SEBI : Mr. Ayush Bhandari, Adv. for Ms. Dharmishtha Raval

ORDER

Heard. Ld. Counsel for the respondent (CD) seeks time to argue the matter on next date of hearing. It is not clear whether order dated 15.02.2023 and 25.06.2023 is complied. Heard Ld. Counsel for applicant. It is observed that many respondents were not properly served. Proper proof of service is not available.

Both the parties are directed to file reply more than two to three pages. Heard the Ld. Counsel for SEBI who has been made a party which may not be required as the matter referred is of an unlisted company. She said a reply has already been filed in the matter.

List for further consideration on 29.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)